

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 115
(IB)-925(PB)/2020

IN THE MATTER OF:

State Bank of India

.... Applicant/petitioner

v.

M/s. Indo Alusys Industries Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 20.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Neeraj Malhotra, Senior Advocate with Vibhor Mathur, Arun Pratap Singh & Ujjaval Kumar, Advs.

For the Respondent

Mr. Ramji Srinivasan, Senior Advocate, with Mr. Narendra M. Sharma, Mr. Vikas Mehta, Mr. Adith Nair, Mr. Sidhartha Jain, and Mr. Ankur Sood, Advocates for CD

ORDER

In IA-5061/2020, the Applicant side is hereby directed to file reply within 10 days hereof and rejoinder, if any, within 5 days thereof.

List IA-5061/2020 along with other pending applications for hearing on **10.12.2020**.

—Sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—Sd—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)